

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.3891 of 2019

Mukul Paswan Petitioner

---Vs.---

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Mahesh Tewari, Advocate

For the Respondent-State : Mr. Mohan Kr. Dubey, AC to AG

Order No. 4 : Dated 09th July, 2020

 Heard Mr. Mahesh Tewari, the learned counsel appearing for the petitioner and Mr. Mohan Kr. Dubey, AC to AG appearing on behalf of the respondent-State.

 This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

 Mr. Mohan Kr. Dubey, the learned State counsel submits that although the time was allowed for filing counter affidavit by order dated 21.05.2020, the counter affidavit has not been filed as yet. He further seeks two weeks' time for filing counter affidavit.

 If the counter affidavit is served within the aforesaid period, Mr. Tewari, the learned counsel for the petitioner will file reply to the same within two weeks thereafter.

 Post the matter on 05.10.2020.

(Sanjay Kumar Dwivedi, J.)

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